

the transport of 20 lakh tons of goods particularly coal;

(c) whether Government have persuaded the D.V.C. to relax restrictions on the traffic as far as practicable and make the transport charges fairly cheap; and

(d) whether Government have made arrangement for the supply of a grab dredger to the D.V.C. to keep the canal running?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) There has not been any extensive Commercial traffic on the D.V.C. Canal so far. It is not, therefore, possible to indicate at this stage to what extent the canal will relieve traffic congestion on the G.T. Road.

(c) No restrictions have been imposed by the D.V.C. on the traffic in the Canal. The development of Commercial traffic in the Canal is now the responsibility of the West-Bengal Government who have set up a Water transport board for the purpose. Transport charges and other terms for commercial operations are to be determined by this board.

(d) The Government of West Bengal have made arrangements for the supply of a grab dredger to the D.V.C. for dredging the bed of the river Kunti.

Medical Education and Training in Punjab

1318. Shri Daljit Singh: Will the Minister of Health be pleased to state:

(a) whether any grant or loan has been sanctioned to the Government of Punjab for 1964-65 for Centrally Sponsored Schemes under the Head 'Medical Education and Training'; and

(b) if so, the amount thereof?

The Minister of Health (Dr. Sushila Nayyar): (a) and (b). No grant has been sanctioned. Under the prescribed procedure, Central assistance to

State Governments for eligible schemes is released as ways and means advances during the course of the year and sanction is issued only towards its close.

Gold Control Order

{ Shri Harish Chandra
Mathur:
Shri Vishwa Nath Pandey:
1319. { Shri Koya:
Shri P. Paramasivan:
Shri D. C. Sharma:
Shri Onkar Lal Berwa:

Will the Minister of Finance be pleased to state:

(a) the number of goldsmiths rendered partly or wholly unemployed as a result of Gold Control Order; and

(b) the relief given and the programme for 1964-65?

The Minister of Finance (Shri T. T. Krishnamachari): (a) The information is being collected and will be laid on the Table of the Sabha when received.

(b) The scheme of rehabilitation provides for educational assistance for the children, technical training facilities, priority for alternative employment, grant of land for settlement in agriculture and loans for settlement in industry or other productive occupations. The Central Government has agreed to meet the expenditure. During 1963-64, a sum of Rs. 3.78 crores has been sanctioned as loans to State Governments for this purpose. Funds required as grants and loans will be provided during 1964-65 also.

पंजाब में हैजा प्री चेचक

१३२०. श्री दलजित सिंह : क्या स्वास्थ्य मंत्री यह बातों की जाण पड़ेगी कि केन्द्रीय सरकार ने चेचक प्री हैजा की रोकथाम के लिये पंजाब सरकार का १६६४-६५ में कितनी और किस प्रकार का मदद दी है ?